IN THE CENTRAL ADMINISTRATIVE TRIB UNAL CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 161 OF 1992 Date of decision:September 28,1993

Nrusingh Ch. Parida and others ...

Applicants

Vs.

Union of India and others

Respondents

(For Instructions)

1. Whether it be referred to the reporters or not? No

2. Whether it be circulated to all the Benches of the MY Central Administrative Tribunals or not?

(H.RAJENDRA PRASAD) MEMBER (ADMINISTRATIVE)

28 SEP 93

VICE-CHAIRMAN

917

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH :CUTTACK

Original Application No.161 of 1992

Date of decision: September 28,1993

Nrusingh Ch.Parida and others

Applicants

Versus

Union of India and others

Respondents

For the Applicants

... M/s.Ganeswar Rath, P.K.Mohapatra, A.K.Patnaik, J.C.Sahoo,

A.Mohanty, C. Laxman, Advocates.

For the Respondents

Mr.P.N.Mohapatra,
Additional Standing Counsel

(Central).

CORAM :

THE HONOURABLE MR.K.P.ACHARYA, VICE - CHAIRMAN

A N D

THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT

K.P.ACHARYA, V.C. In this application under section 19 of the

Administrative Tribunals Act, 1985, the Petitioners pray

to direct the Opposite Parties to regularise the services

of the petitioners against the posts in which they are

working and to direct the Opposite Parties to give all

the service benefits as that of regular employees.

2. In their counter, the Opposite Parties maintained that the main relief sought for in this application for regularisation of the services of the petitioners as casual Canteen workers has been allowed and the Departmental Promotion Committee was held on 27th July, 1993.

10



All the Petitioners in the aforesaid case have been selected for regularisation with retrospective effect with effect from Ist October, 1991.

- 3. We have heard Mr.Ganeswar Rath learned counsel appearing for the petitioners and Mr.P.N.Mohapatra learned Additional Standing Counsel (Central). In view of the aforesaid statement of fact made in the counter it appears to us that the case has become infructuous Hence it is disposed of accordingly. No costs.
- 4. Service Benefits be given to the petitioners as per Rules.

MEMBER (ADMENISTRATIVE)
28 SEP 93

VICE_CHAIRMAN

Central Administrative Tribunal, Cuttack Bench, Cuttack/K. Mohanty, 28th September, 1993.